

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 272 & 273/JP/2019  
निर्धारण वर्ष / Assessment Years :2010-11 and 2013-14

Smt. Vijay Laxmi Sethi, Prop.-M/s Sethi Jewellers, 1706, Jadiyahon Ka Rasta, S.M.S. Highway, Jaipur.	बनाम Vs.	A.C.I.T., Circle-1, Jaipur.
स्थायी लेखा सं./जीआईआर सं./ PAN/GIR No.: ANPPS 1951 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Nikhilesh Kataria (CA)  
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 11/01/2021  
उदघोषणा की तारीख / Date of Pronouncement : 18/01/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

Both are the appeals filed by the assessee against the separate orders of the Id. CIT(A)-I, Jaipur both dated 21/12/2018 for the A.Y. 2010-11 and 2013-14 respectively.

2. The hearing of the appeals was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of both these appeals. The contention of one of the said applications reads as under:

*"The above matter is fixed for today.*

*In this regard, please note that the assessee has opted for Vivad Se Vishwas Scheme in the above matter with acknowledgement No. 773449410011220.*

*Now the department has issued certification in form-3 and a copy of certificate is enclosed herewith.*

*Therefore, the present appeal before the Hon'ble Bench has become infructuous and therefore, we wish to withdraw the above appeal. So it is prayed to be allowed.*

*Thanking You*

*Yours Sincerely*

*For N. Kataria & Associates  
Chartered Accountants"*

4. The Id DR has raised no objection if the appeals of the assessee are allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas Scheme, we permit the assessee to withdraw their appeals. Accordingly, both these appeals of the assesses are dismissed as withdrawn.

6. In the result, these appeals of the assessee are dismissed.

Order pronounced in the open court on 18<sup>th</sup> January, 2021.

**Sd/-**

(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member

**Sd/-**

(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 18/01/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Vijay Laxmi Sethi, Jaipur.
2. प्रत्यर्थी / The Respondent- The A.C.I.T., Circle-1, Jaipur.
3. आयकर आयुक्त / CIT

4. आयकर आयुक्त(अपील)/The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर/DR, ITAT, Jaipur
6. गार्ड फाईल/ Guard File (ITA No. 272 & 273/JP/2019)

आदेशानुसार/ By order,

सहायक पंजीकार/Asst. Registrar